

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

10

O.A. NO.1671/1992

New Delhi this the 29th day of October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Vidya Sagar Prasad S/O Shivraj Prasad,
Casual Labourer (terminated),
R/O 46-A Mohammedpur Village,
R. K. Puram,
New Delhi-110066. ... Applicant

(By Ms. Jasmine Ahmed, Advocate)

-Versus-

1. Union of India through
Secretary to the Government,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-11.
2. The Director General of Works,
Central Public Works Department,
Nirman Bhawan,
New Delhi-110011. ... Respondents

(By Shri S. M. Arif, Advocate)

The application having been heard on 29.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks reengagement on the strength of
his past service. According to him, he had worked
under first respondent for different spells between
2.5.1985 and 30.9.1985, 13.4.1987 and 29.10.1987,
27.4.1988 and 30.9.1988, 3.5.1989 and 2.8.1989,
7.8.1989 and 30.9.1990, and again between 24.4.1991
and 15.10.1991 under second respondent. The only
scheme which will apply to employees like him

...2.

(11)

(depending on the facts of each case) would be the scheme contained in Office Memorandum dated 10.9.1993 issued by the Department of Personnel and Training. But the eligibility criterion of 206 days' service in one year is not satisfied. In the circumstances, the only direction that could be issued is one to consider applicant for engagement, if and when vacancies arise. We order accordingly.

2. Application is disposed of. No costs.

Dated, 29th October, 1996.

R. K. Ahuja
(R. K. Ahuja)
Member (A)

Chettur Sankaran Nair, J.)
Chairman

/as/